



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

CP No. 10/2019

in

OA No. 3279/2016

New Delhi this the 20th December, 2019

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI MEMBER (J)
HON'BLE MR. PRADEEP KUMAR MEMBER (A)**

Sh. Lokesh Kumar,
S/o Sh.Tejveer Singh,
R/o B-113, Kondli Ext.,
Kondli, Delhi 110096

(None for the applicant)

....Applicant

VERSUS

1. Sh. Manoj Kumar,
Managing Director-DTC,
Office : I.P Estate
New Delhi- 110002

2. Sh. Subhash Chandra Singh
Depot Manager, DTC
Srinivaspuri, Delhi- 110065

.....Respondents

(By Advocate: Sh. Anurag Sharma for Ms. Ruchira Gupta)

ORDER (ORAL)

BY HON'BLE MRS. JUSTICE VIJAY LAKSHMI MEMBER (J)

- Learned counsel for the respondents submits that order has been already complied with and he has filed compliance affidavit which shows that a payment of Rs.



640382/- has already been made to the applicant in compliance of the order dated 20.02.2018. Therefore, it is prayed that the CP be closed.

2. No one present on behalf of applicant. Order sheet shows that applicant was not present on the previous dates also. However, in the interest of justice, opportunity was granted to the applicant to appear and plead his case, but today the applicant is still absent.

3. It appears that due to compliance of the order by the respondents, the applicant is now not interested in pursuing the CP any further. As there is substantial compliance of the order dated 20.06.2019 by the respondents, CP stands closed. Notices are discharged.

(PRADEEP KUMAR)
MEMBER (A)

(JUSTICE VIJAY LAKSHMI)
MEMBER (J)

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